

CS No. 765/19

Ashok Sharma vs. Sandeep Bhalla

03.09.2020

Through Cisco Webex Video Conferencing

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Kshitiz Mahipal, Ld.counsel for plaintiff.

Sh.Amit Kumar, Ld.counsel for defendants with defendant no.3 in person.


Today, both parties have submitted that they are willing to explore the possibility of settlement through the process of Mediation.

In the facts, both parties are referred to Mediation Centre, THC, Delhi. Signatures on the Mediation Referral Order is dispensed with and reader of this court is directed to fill up the Mediation Referral Form by giving particulars of plaintiff and defendant alongwith their mobile numbers and the said Form be sent to the Mediation Centre, THC, Delhi.

Both parties are directed to share their mobile numbers with the Reader of the undersigned.

It is apprised to both parties that Mediation Centre, THC, Delhi will themselves contact the parties regarding mediation proceedings on their respective mobile numbers.

Put up on **29.09.2020** for report regarding settlement.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

CS No. 4515/15
Satnam Singh Vs. Hemant Lamba

03.09.2020


File already received by way of transfer from the court of Sh.Anuj Aggarwal, Ld.ADJ-07, West, THC, Delhi by the orders of Ld.District& Sessions Judge, West, THC, Delhi. **It be checked and registered.**

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 1.00 p.m.

In the facts, matter is adjourned to **14.12.2020** for purpose already fixed.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

CS No. 1177/17
Ankit Garg vs. Salil Kumar

03.09.2020

Through Cisco Webex Video Conferencing

File already received by way of transfer from the court of Sh.Anuj Aggarwal, Ld.ADJ-07, West, THC, Delhi by the orders of Ld.District & Sessions Judge, West, THC, Delhi. **It be checked and registered.**

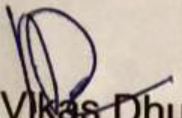
Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Rajnikant Tripathi, Ld.counsel for plaintiff.
Defendant absent.

It is submitted today by Id.counsel for plaintiff that on the last date of hearing i.e. 10.03.2020, defendant was granted 10 days time to file the written statement. However, till date, he has not filed the written statement on record. Accordingly, he has made a prayer that defence of defendant be struck off.

To appreciate the contention of Id.counsel for plaintiff, file is required to be seen.

In the facts, **put up on 21.09.2020 for further proceedings.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

CS No. 609191/2016

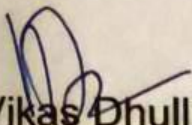
M/s.S.A.R.B.Enterprises Vs. Guru K.Exports

03.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. Even otherwise, the matter is pending at the stage of plaintiff's evidence. Hence, in compliance of circular dated 16.08.2020 of the Ld.District & Sessions Judge, West, THC, Delhi wherein reference is made to order of the Hon'ble High Court of Delhi bearing No.322/RG/DHC/2020 dated 15.08.2020, the **matter is adjourned to 21.01.2021 for PE.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

CS No. 613539/16

Ramphal (Sr.Citizen) Vs. Vikash Batra

03.09.2020

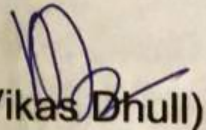
Though Cisco Webex Video Conferencing

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None for plaintiff.

Ms.Komal Bhardwaj, Ld.counsel for defendant.

The matter is pending at the stage of plaintiff's evidence. Hence, in compliance of circular dated 16.08.2020 of the Ld.District& Sessions Judge, West, THC, Delhi wherein reference is made to order of the Hon'ble High Court of Delhi bearing No.322/RG/DHC/2020 dated 15.08.2020, the **matter is adjourned to 20.01.2021 for PE.**



(Vikas Dhull)
ADJ-01, West
THC, Delhi

CS No. 612429/16

Subhash Sachdeva Vs. Ashok Kumar Ohri

03.09.2020

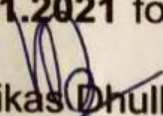
File already received by way of transfer from the court of Sh.Anuj Aggarwal, Ld.ADJ-07, West, THC, Delhi by the orders of Ld.District & Sessions Judge, West, THC, Delhi. **It be checked and registered.**

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 1.00 p.m.

In the facts, matter is adjourned to **11.01.2021** for purpose already fixed.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

CS No. 404/2019

Gautam Datta Vs. Krishna Dawra and Ors.

03.09.2020

Through Cisco Webex Video Conferencing

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Ms.Rajni Chauhan, Ld.counsel for plaintiff.

Defendant exparte.

No witness is present today for evidence.

At this stage, Id.counsel for plaintiff submits that she has to summon the witness with record but due to present scenario, steps could not be taken.

At request of plaintiff's counsel, matter is adjourned to **18.01.2021 for PE and let plaintiff take steps for summoning of witnesses.**



(Vikas Dhull)
ADJ-01, West
THC, Delhi

CS No. 611132/16

Naveen Aggarwal Vs. State Bank of India

03.09.2020

Through Cisco Webex Video Conferencing

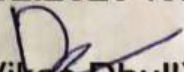
Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Rupesh Sharma, Id.proxy counsel for
Sh.Pradeep Bhasin, Ld.counsel for defendant.

None for plaintiff.

None has joined today through VC on behalf of plaintiff. The court has waited till 1.00 p.m.

In the facts, matter is adjourned to **22.12.2020** for purpose already fixed.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

CS No. 193/2019
Veena Rani Vs. Roop Lal and ors.


03.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 1.00 p.m.

In the facts, matter is adjourned to **13.01.2021** for purpose already fixed.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

IA No. ____/2020
CS No. 610764/2016

Sh.Gagan Makkar and anr. Vs. Smt.Shakuntala Bhatia
and ors.

03.09.2020

An urgent application alongwith application under Order 23 Rule 1 and 3 read with Section 151 CPC alongwith documents on behalf of plaintiff no.1, defendant no.1 and defendants no.2 and 3 received on court email ID from Filing Section, West, THC, Delhi.
Applications be checked and registered.

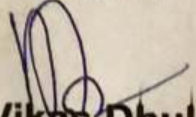
Pr: None.

(Mobile No. of Sh.Ashutosh Gupta, Ld.counsel for applicants: 9891826827, 8076312967)

(Email ID: ashutosh_402@hotmail.com)

Put up tomorrow i.e. 04.09.2020 for consideration.

Ld.counsel for applicants be intimated telephonically for tomorrow.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

CS No. 679/19

Radha Rani (Sr.Citizen) Vs. Ecko Electrical Pvt.Ltd.

03.09.2020

Through Cisco Webex Video Conferencing

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Ms.Meena Mahajan, Ld.counsel for plaintiff.

Sh.Aman Mehta, Ld.counsel for defendant no.1.

It is submitted by Id.counsel for defendant no.1 that matter has been wrongly posted for the final arguments and it is pending at the stage of further proceedings alongwith connected case listed at item no.7.

In the facts, put up on **11.01.2021 for further proceedings.**



(Vikas Dhull)
ADJ-01, West
THC, Delhi

CS No. 609976/2016

Gaurav Joshi Vs. Trilochan Joshi and ors.


03.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 1.00 p.m.

In the facts, matter is adjourned to **12.01.2021** for purpose already fixed.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

CS No. 608437/16


Bhavin R.Shah Vs. M/s.Taurus Englobe Ltd.

03.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

The matter is pending at the stage of defendant's evidence. Hence, in compliance of circular dated 16.08.2020 of the Ld.District& Sessions Judge, West, THC, Delhi wherein reference is made to order of the Hon'ble High Court of Delhi bearing No.322/RG/DHC/2020 dated 15.08.2020, the **matter is adjourned to 21.12.2020 for DE.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

CS No. 607968/16

M/s.Ecko Electricals P.Ltd. Vs. Neeraj Gulyani and anr.

03.09.2020

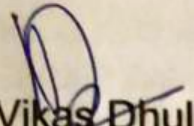
Through Cisco Webex Video Conferencing

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Aman Mehta, Ld.counsel for plaintiff.

Ms.Meena Mahajan, Ld.counsel for defendant no.2.

The matter is pending at the stage of plaintiff's evidence. Hence, in compliance of circular dated 16.08.2020 of the Ld.District & Sessions Judge, West, THC, Delhi wherein reference is made to order of the Hon'ble High Court of Delhi bearing No.322/RG/DHC/2020 dated 15.08.2020, the **matter is adjourned to 11.01.2020 for PE.**



(Vikas Dhull)
ADJ-01, West
THC, Delhi

CS No. 457/17

Than Singh Vs. Shailender and anr.

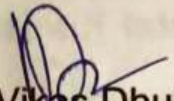
Through Cisco Webex Video Conferencing

03.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Adarsh Kumar, Id.counsel for plaintiff.

The matter is pending at the stage of plaintiff's evidence. Hence, in compliance of circular dated 16.08.2020 of the Ld.District& Sessions Judge, West, THC, Delhi wherein reference is made to order of the Hon'ble High Court of Delhi bearing No.322/RG/DHC/2020 dated 15.08.2020, the **matter is adjourned to 20.01.2021 for PE.**



(Vikas Dhull)
ADJ-01, West
THC, Delhi

CS No. 323/2020

Mr.Himanshu Arora vs. Mr.Gaurav Lamba

03.09.2020

Through Cisco Webex Video Conferencing

Pr: Sh.Raghav Khurana, Ld.counsel for plaintiff.


(Khurana and Associates--Mobile No.
:9999773445)

(Email ID:chandan.chawla8@gmail.com)

Defendant unserved.

No report has been received regarding the service of summons upon defendant. Be awaited.

In the meanwhile, **issue fresh summons to defendant through email/whatsapp number already provided on record for 10.09.2020.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Misc.DJ 338/2018

Rajeev Chhabra Vs. Satyender Kumar

03.09.2020

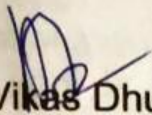
File already received by way of transfer from the court of Sh.Anuj Aggarwal, Ld.ADJ-07, West, THC, Delhi by the orders of Ld.District & Sessions Judge, West, THC, Delhi. **It be checked and registered.**

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 1.00 p.m.

In the facts, matter is adjourned to **09.12.2020** for purpose already fixed.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

CS No. 611435/16
Sunita Chopra Vs. Sushila Devi

03.09.2020


File already received by way of transfer from the court of Sh.Anuj Aggarwal, Ld.ADJ-07, West, THC, Delhi by the orders of Ld.District & Sessions Judge, West, THC, Delhi. **It be checked and registered.**

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 1.00 p.m.

In the facts, matter is adjourned to **08.12.2020** for purpose already fixed.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Execution No. ____/2020
Sh.Ram Prakash Sharma Vs. Sh.shitij Wadhwa

03.09.2020

Fresh execution petition received physically by way of assignment from Filing Section, West, THC, Delhi. **It be checked and registered.**


Pr: None for the DH.

(Mobile No. of Sh.Mahesh Sharma, Id.counsel for DH: 9810493325)

(Email ID: advmcsharma2010@gmail.com)

Nazir to report for 23.10.2020.

Ld.counsel for DH be intimated telephonically for the said date.


(Vikas Dhull)
ADJ-01, West
THC, Delhi